

- 3) Intervenor shall submit their Objections upon the Counsel for the Financial Creditor also so that they can peruse the same and shall advance their submissions accordingly, on the next date of hearing.
- 4) Stand over to 15.05.2024, for further consideration and hearing.

IA 334/2024 in C.P. (IB)/1025(MB)2023

- 1) Mr. Durgaprasad Halwai, Ld. Counsel for the Applicant is present.
- 2) Counsel for the Applicant, on instructions, seeks withdrawal of the present Interlocutory Application contending that the same was filed against the act of the State Bank of India to carry out auction; however, State Bank of India has intervened in the matter challenging the tenability of the Company Petition. Hence, nothing, remains to be adjudicated in the present Application.
- 3) Accordingly, the Interlocutory Application bearing IA No. 334 of 2024, is disposed of as allowed to be withdrawn. There will, however, be no order as to costs.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare